

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**C.P.43(ND)/2016**

**IN THE MATTER OF:**

Central Bank of India

.... Applicant/petitioner

Vs.

M/s. Surya Pharmaceuticals Ltd.

.... Respondent

**Order under Section 237(b) of the Companies Act**

**Order delivered on 07.09.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Jaswinder Singh, Ms.Shipra, Advs.

For the Respondent : Mr. Zorawar Singh, Advocate

**ORDER**

Learned Counsel for the respondent prays for pass over but the learned Counsel for the petitioner expressed his inability to wait.

List the matter on 5<sup>th</sup> October, 2017.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

— Sd —

**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

07.09.2017  
V. Sethi